



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Acquittal Section) Civil Secretariat
(Srinagar/ Jammu)

Notification
Jammu, the 20th April, 2017

SRO **184** .- In exercise of the powers conferred by sub-section (1) of section 492 of the code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Arvind Kumar Gupta, Advocate, District & Sessions Court, Kathua as a Special Public Prosecutor in the case titled State Vs Arun Sharma involving offences punishable under sections 307/325/427/342 RPC, 4/25 Arms Act FIR No. 116/2015 Police Station Lakhanpur before the Court of Ld. Addl. Sessions Judge, Kathua.

By order of the Government of Jammu and Kashmir

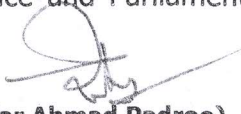
Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and PA

NO:LD (Acq) 2017/137-Kathua

Dated: 20 -04- 2017

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Ld. Additional Sessions Judge, Kathua.
5. Director Prosecution, J&K, PHQ, Jammu.
6. Director Litigation, Jammu.
7. Shri Arvind Kumar Gupta, Advocate, Sessions Court, Kathua for information and necessary action. He is not entitled to any fee or remuneration form the State for conducting this case.
8. Addl. Public Prosecutor, Kathua.
9. General Manager, Government Press, Jammu for publication in the Government Gazettee.
10. SRO Section Department of Law, Justice and Parliamentary Affairs (W.7.S.C.).


(Muzaffar Ahmad Padroo)
Senior Law Officer,
Department of Law, Justice and PA

